

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.27
C.P.No.111/BB/2023

IN THE MATTER OF:

Shri Ramaswamy Ramanujam ... Petitioner
Vs.
M/s. Evenforce Technologies Pvt. Ltd. & Ors. ... Respondents

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 18.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Rohith R Kamath
For the Respondent : Proxy Counsel

ORDER

1. Heard the Ld. Counsel for the Petitioner and Ld. Proxy Counsel for the Respondent.
2. Ld. Proxy Counsel for the Respondent seeks adjournment on the ground that the arguing Counsel is not available. The Petitioner is granted one week's time to file rejoinder, if any, after serving the copy on the other side.
3. List the case on **11.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)